

[श्री पी.एल. पुनिया]

कि एक अव्यावहारिक नियम है। इसके कारण निजी-निवेशक छत्तीसगढ़ सहित अन्य राज्यों में धान से Bioethanol के उत्पादन संयंत्रों की स्थापना में इच्छुक नहीं है। अतः आपके माध्यम से मेरा निवेदन है कि छत्तीसगढ़ सरकार द्वारा Bioethanol के उत्पादन के लिए मांगी गई अनुमति शीघ्र दिलाने, धान आधारित Bioethanol का विक्रय मूल्य गन्ना आधारित Bioethanol के विक्रय मूल्य के बराबर करने एवं राष्ट्रीय जैव ईंधन नीति, 2018 में बिन्दु संख्या 5.3 में अतिरिक्त खाद्यान्न से Bioethanol के उत्पादन की सहमति प्रतिवर्ष लेने के नियम को बदला जाए। धन्यवाद।

MESSAGE FROM LOK SABHA

The Aircraft (Amendment) Bill, 2020

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Aircraft (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 17th March, 2020."

Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1100 hours on Wednesday, the 18th March, 2020.

*The House then adjourned at fourteen minutes past
six of the clock till eleven of the clock on
Wednesday, the 18th March, 2020.*